

HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 23714 OF 2020

**Between:**

Puligadda Sai Charan, S/o Puligadda Srinivasa Rao Age. 19 years R/o. 6-8-16, Ramisetty Vari Street, GangammaPET, Tenali, Guntur, Andhra Pradesh-522 201.

...PETITIONER

AND

1. The State of Telangana, Represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar, Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner for counseling and admission into MBBS/BDS course under Management Quota Category B and C for the academic year 2020-21 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioner for admission into MBBS/BDS course under B and C category for the academic year 2020-21

**IA NO: 1 OF 2020**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner request under Management Quota Category B and C for admission into MEBS/BDS course for the academic year 2020-21, pending disposal of writ petition

**Counsel for the Petitioner: SRI. V. RAMESH REDDY**

**Counsel for the Respondent No.1: SRI P. SHRAVAN KUMAR,  
GP FOR MEDICAL HEALTH AND  
FAMILY WELFARE**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO, SC**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No.23714 of 2020**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. P. Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. In this Writ Petition, the petitioner is aggrieved by the action of the University in not considering the case of the petitioner for counselling and admission to MBBS/BDS Course under Management Quota category 'B' & 'C' for the academic year 2020-21.

3. A Bench of this Court by an interim order dated 22.12.2020 had permitted the petitioner to participate in the counselling.

4. In view of the aforesaid interim order as well as the fact that the academic year 2020-21 is over, no further orders are required to be passed in this Writ Petition.

5. Accordingly, the Writ Petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SDI-P. PADMANABHA REDDY**  
**ASSISTANT REGISTRAR**

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**SECTION OFFICER**

To,

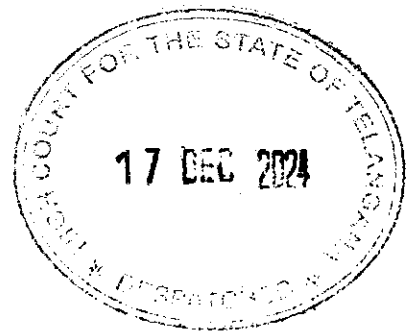
1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, T.S., Hyderabad-500 055
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal
3. One CC to SRI. V. RAMESH REDDY, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad [OUT]
5. Two CD Copies

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K.P.

**HIGH COURT**

**DATED:18/10/2024**



**ORDER**

**WP.No.23714 of 2020**

**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**

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*8/11/24.*